

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 11th November, 1952

The House met at a Quarter to Eleven
of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-58 A.M.

PAPERS LAID ON THE TABLE

(i) D.R.T.A. (FUNCTIONS AND DUTIES OF GENERAL MANAGER AND CHIEF ACCOUNTANTS OFFICER) RULES 1952; (ii) D.R.T.A. (SERVICE OF NOTICES AND ORDERS) RULES, 1952; AND (iii) D.R.T.A. (VALUATION OF ASSETS) RULES, 1952.

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to lay on the Table a copy of each of the following Rules in accordance with subsection (3) of section 52 of the Delhi Road Transport Authority Act, 1950:

- (i) The Delhi Road Transport Authority (Functions and Duties of the General Manager and Chief Accounts Officer) Rules, 1952. [Placed in Library. See No. P-69/52.]
- (ii) The Delhi Road Transport Authority (Service of Notices and Orders) Rules, 1952. [Placed in Library. See No. P-70/52.]
- (iii) The Delhi Road Transport Authority (Valuation of Assets) Rules, 1952. [Placed in Library. See No. P-71/52.]

CONSTITUTION (SECOND AMENDMENT) BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

“That the Bill further to amend the Constitution of India, be referred to a Select Committee consisting of Shri Bhawanji A. Khimji, Shri Syamnandan Sahaya, Shri Gajendra Prasad Sinha, Shri K. L. More, Pandit Lingaraj Misra, Shri Rohini Kumar Chaudhuri, Pandit Lakshmi Kanta Maitra, Shri Mohanlal Saksena, Shri N. M. Lingam, Shri Uday Shankar Dube, Choudhary Raghbir Singh, Shri Nemi Chandra Kesliwal, Shri Ranbir Singh Chaudhuri, Shri Govind Hari Deshpande, Sardar Amar Singh Saigal, Shri Kotha Raghuramaiah, Shri Krishnacharya Joshi, Shri Liladhar Joshi, Shri A. M. Thomas, Shri C. R. Basapa, Shri C. Madhao Reddi, Shri Choithram Partabrai Gidwani, Shrimati Renu Chakravartty, Shri P. T. Punnoose, Shri Girraj Saran Singh, Dr. Manik Chand Jatav-vir, H. H. Maharaja Rajendra Narayan Singh Deo, Shri N. R. M. Swamy, Shri Radha Charan Sharma, Shri Ranjit Singh, Shri P. N. Rajabhoj, Shri Awadheshwar Prasad Sinha, and the Mover, with instructions to report by the 22nd November, 1952.”

(Sir, I do not think I need make a long speech on this occasion. Hon. Members will remember that this Bill was introduced by me in July last, and then I accepted an amendment for circulation of the Bill for eliciting public opinion. Opinions have now been received and they have been circulated to hon. Members. What is suggested now is that these opinions and the provisions of the Bill should be examined by the Select Committee.) The Bill, on the face of it, appears to be a very simple measure, and let me assure the House that although it is a short and simple measure, there is nothing sinister about it, as had been apprehended by some of my hon. friends on the last occasion, notably my friend, Dr. Mookerjee.....

12 NOON.

Dr. S. P. Mookerjee (Calcutta South-East): You cannot forget me!

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